

P.T.

Oct 20/10/2000

20.12.2000

(17)

3

The matter is taken out

from sine die list
fixed for F.N. on
20/11/2000. Issue

notice to party

B
20/11

None for the applicant.

Respondents by Shri V.S. Masurkar

Notice was served on

first two applicants after case
is taken out from sine-die
list. Two notices seems to
have been returned without
postal remarks. Learned
Counsel for the respondents
Shri Masurkar undertakes to
get served these notices
through R-1. Action be
taken accordingly.

Notices issued to
Applicant/Respondents on
30/10/00

B
2/11/00

Recd. unserved notice
from ~~Applicant~~ No. 1 & 2,
without postal remark, 31.1.2001.
Kept in 'C' folder.

B
7/12.

11/11

ms

(S.L. Jain)
M(J)

B
(B.N. Bhadure)
M(A)

Per Tribunal

Date

Applicant in person by

Advocate / Respondent by

Counsel.

The matter adjourned to

for

Final Hearing

Dy. Registrar

52
20/11

31/11

V.S. Masurkar

Due to want of time

5/2/2001

4

5/2/2001-26

None for Applicant.
Shri U. S. Masurkar for
Respondents.

DA is dismissed
in default of
non representation
on behalf of
Applicants.

order/Judgement despatched
to Applicant/Respondent (s)
on 26/2/01

no

L. I.
(Shanta Shetty) (S.K.I. Nagri)
m(A) m(J)

aly.